

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**REVIEW APPLICATION NO. 20/2013
IN
ORIGINAL APPLICATION NO. 583/2013**

DATED THIS THE SEVENTEENTH DAY OF DECEMBER, 2013

CORAM :

**HON'BLE DR. K.B. SURESH, MEMBER (J)
HON'BLE MR. ANIL KUMAR, MEMBER (A)**

Shri G.S. Rathore,
Son of late Rewat Singh,
Aged 55 years,
Residing at 238/45
Gulab Bari,
Ajmer – 305 007
Working as Deputy Chief Electrical Engineer,
Headquarter, North Western Railway,
Jaipur.

....Applicant

Vs.

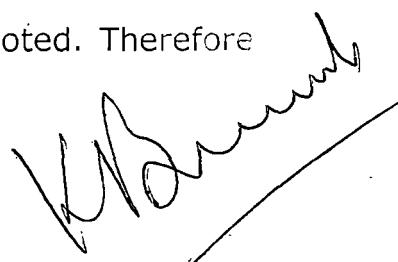
1. The Union of India,
Through the Secretary,
Railway Board,
Rail Bhavan,
New Delhi – 110 001
2. The General Manager,
North Western Railway, Jagatpura
Jaipur – 302 017

....Respondents

O R D E R

Dr. K.B. Suresh, Member (J):

Service jurisprudence has other applications also embedded in it other than the concern of employees concerned. The interest of governance and the ultimate public interest is also to be looked into while granting reliefs. When an officer is promoted notionally during his study leave no benefit will accrue to the general public. Rules also stipulate that only on the assumption of post he is considered to be promoted. Therefore



that is what is stated in the order. He cannot have a better right than that, that is why the OA was partly allowed. There is no further merit in the OA and no merit in the R.A. R.A. is dismissed. No Costs.

Anil Kumar
(Anil Kumar)
Member (Administrative)

K.B. Suresh
(Dr. K.B. Suresh)
Member (Judicial)